

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 164 of 2011
and IA-250 of 2011**

Dated: 1st December, 2011

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

Tata Power Company Limited **.... Appellant (s)**

Versus

M.E.R.C. & Ors. **...Respondent(s)**

Counsel for the Appellant (s): Mr. Jaideep Gupta, Senior Advocate, Mr. Sitesh Mukherjee and Mr. Avijeet Kr. Lala

Counsel for the Respondent(s): Mr. Akhil Sibal and Mr. Hasan Murtaza for R-2,
Mr. Buddy A. Ranganadhan with Mr. Sugam Seth
for R-1

Appeal No. 140 of 2011

Reliance Infrastructure Limited **... Appellant(s)**

Versus

**Maharashtra Electricity
Regulatory Commission & Ors.** **....Respondent(s)**

Counsel for the Appellant(s): Mr. Akhil Sibal and Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Sitesh Mukherjee for R-6,
Ms. Kanika Agnihotri and Mr. Vibhu
Sharma for Mumbai International

**Appeal No. 144 of 2011
and IA-228 of 2011**

Indian Hotel & Restaurant Association & Anr. **.... Appellant (s)**

Versus

M.E.R.C. & Anr.

...Respondent(s)

Counsel for the Appellant (s): Ms. Shikha Ohri

Counsel for the Respondent(s): Mr. Akhil Sibal and Mr. Hasan Murtaza for R-2

Appeal No. 133 of 2011
and IA-215 of 2011

Mumbai International Airport Private Limited

.... Appellant (s)

Versus

M.E.R.C. & Ors.

...Respondent(s)

Counsel for the Appellant (s): Mr. P.S. Narasimha, Sr. Advocate, Ms. Kanika Agnihotri, Mr. K. Parameshwar and Mr. Vibhu Sharma

Counsel for the Respondent(s): Mr. Akhil Sibal and Mr. Hasan Murtaza for R-2

Appeal No. 132 of 2011
and IA-214 of 2011

Tata Power Company Limited

.... Appellant (s)

Versus

M.E.R.C. & Ors.

...Respondent(s)

Counsel for the Appellant (s): Mr. Jaideep Gupta, Senior Advocate, Mr. Sitesh Mukherjee and Mr. Avijeet Kr. Lala

Counsel for the Respondent(s): Mr. Akhil Sibal and Mr. Hasan Murtaza for R-2

Appeal No. 178 of 2011

Reliance Infrastructure Limited

... Appellant(s)

Versus

**Maharashtra Electricity
Regulatory Commission & Ors.**

....Respondent(s)

Counsel for the Appellant(s): Mr. Akhil Sibal and Mr. Hasan Murtaza for R-2

Counsel for the Respondent(s): Ms. Kanika Agnihotri and Mr. Vibhu Sharma for Mumbai Airport

Appeal No. 139 of 2011
and IA-222 of 2011

Mumbai International Airport Private Limited **Appellant (s)**

Versus

Maharashtra Electricity Regulatory Commission & Ors. ...**Respondent(s)**

Counsel for the Appellant (s): Mr. P.S. Narasimha, Sr. Advocate, Ms. Kanika Agnihotri, Mr. K. Parameshwar and Mr. Vibhu Sharma

Counsel for the Respondent(s): Mr. Akhil Sibal and Mr. Hasan Murtaza for R-2
Ms. Udita Singh – Proforma Respondent

ORDER

The impugned orders which have been passed by the Commission on 29th July, 2011 and 9th September, 2007 are the subject matter of these Appeals.

In Appeal no. 132 of 2011, 133 of 2011 and 139 of 2011 pleadings are complete. In other appeals, pleadings are not complete.

However, we have taken up for hearing in Appeal nos. 132 and 164 of 2011 and heard Mr. Jaideep Gupta, the learned senior counsel.

In the other matters, reply to be filed by the Respondent on or before 16th December, 2011 after serving copy on the other side. Post the matter on **9th January, 2012 at 2.30 p.m.** for further hearing in these appeals.

In the meantime, the learned counsel for the Appellant is directed to file rejoinder if any after serving copy on the other side.

(V.J. Talwar)
Technical Member
ks/ak

(Justice M. KarpagaVinayagam)
Chairperson